## GOVERNMENT OF INDIA (MINISTRY OF TRIBAL AFFAIRS) LOK SABHA UNSTARRED QUESTION No. 3254 TO BE ANSWERED ON 09.08.2021

### TRIBAL LAND IN STEEL CITY

#### 3254. SHRI JUAL ORAM:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- (a) the total land of tribals acquired by Steel City, Rourkela Steel Plant Authority or any other organizations;
- (b) whether any compensation was paid to the tribals who owned the land;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

#### **ANSWER**

# MINISTER OF STATE FOR TRIBAL AFFAIRS (SMT RENUKA SINGH SARUTA)

- (a) to (d) Ministry of Steel has informed that Land measuring approximately 20983.99 acres was acquired by Government of Odisha for the purpose of enabling the Company to construct thereon an integrated Steel Plant and Township and other ancillaries at Rourkela and for Mandira Dam Project. Land acquired by Government of Odisha acquired under the provisions of Orissa Development of Industries, Irrigation, Agriculture, Capital construction and Resettlement of Displaced persons (Land Acquisition) Act 1948 (Orissa Act XVIII of 1948) was handed over to RSP (erstwhile Hindustan Steel Limited) from 1955 -1976. RSP does not have record of quantum of tribal land acquired, if any, as the same was acquired by State Government. In addition 11144.445 acres Government land was given to RSP by State Government of Odisha.
- Rs. 1,32,48,217/-( Rupees One crore thirty two lakh forty eight thousand two hundred and seventeen only) was paid to Govt. of Odisha towards compensation for land acquired.

As compensation amount was paid to Odisha Government and disbursement of compensation was also made by State Government, Rourkela Steel Plant does not have any record of compensation paid to the landowners, including tribals, if any.

Besides the above mentioned land handed over by the State Government, 24.23 acres land was purchased by RSP on its own at an approx. cost of Rs. 16,079/- (Rupees Sixteen thousand and seventy nine only).

\*\*\*\*